

एल्लेपी, भावनगर, कालीवट, कोचीन, कुड्डालोर, जामनगर, काकीनाडा, कांडला, कारवाड़, मद्रास, मंगलौर, मारुगाव, नागपट्टीनम, नवलखी, पगदीप, पोरबन्दर पोर्टरेडी, कीलोन रामेश्वरम, तूतीकोरिन, बेरावल और विशाखापत्तनम।

(ख) निगम ने मद्रास में मैसर्स के 0 पी 0 एस 0 शेख मुहम्मद रौथर एण्ड कम्पनी प्रा 0 लिमिटेड को अपना एजेन्ट नियुक्ति किया हुआ है। श्री एस 0 एच 0 सैयद युसुफ कंपनी के निदेशक हैं।

(ग) 'एम० वी० चिदाम्बरम' जहाज पर जहाजी कार्मिकों और यात्रियों के लिए रस्द का प्रबंध करने का काम मैसर्स के 0 पी 0 वी 0 शेख मुहम्मद रौथर एण्ड कंपनी प्रा 0 लिमिटेड को सौंपा गया है और यह नियमों के विरुद्ध नहीं है।

(घ) और (ङ): भारतीय नौवहन निगम की सूचना के अनुसार मैसर्स हारबुर् इंजीनियरिंग के निदेशक श्री सैयद युसुफ हैं। जहाज मरम्मत करने की यह फर्म मद्रास में है जिस से निगम अपने जहाजों की मरम्मत का कुछ कार्य करवाता है। भारतीय नौवहन निगम का एजेन्सी कार्य, मद्रास की मैसर्स शेख मुहम्मद रौथर एण्ड कंपनी को दिए जाने के बारे में मंत्रालय में कुछ शिकायतें प्राप्त हुई हैं। भारतीय नौवहन निगम के परामर्श से इस मंत्रालय में मामले की जांच की गयी थी। शिकायतें किन्हीं तथ्यों पर आधारित नहीं थीं। फिर यह भी समझा गया कि एक वाणिज्यिक उपक्रम के नाते यह भारतीय नौवहन निगम के हित में होगा कि मौजूदा व्यवस्था जारी रखी जाए। इस संबंध में, एक नोट संलग्न है जिसमें फर्म के विरुद्ध लगाए गए विभिन्न आरोपों की स्थिति स्पष्ट की गयी है। [ग्रन्थालयों में रखा गया देखिये संख्या एल टी 0-3879/82]

Loss incurred by State Road Transport Units

7402. SHRI NARAYAN CHOUBEY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) is it a fact that State Road Transport Units in various States are incurring heavy loss in every year; and

(b) what measures do the Government propose to take in the matter of stopping recurring losses?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESRI): (a) Yes, Sir.

(b) The Government is examining various administrative, operational and financial measures to reduce the losses. These measures which include among others realistic fare-structure, proper inventory control, fuel, economy, rational route-patterns and easy and quick availability of funds are being thought of within the overall policy of rationalisation and with the objective of providing economic transport facilities for commuters all over the country.

Financial assistance for improving the conditions of roads in Madhya Pradesh

7403. SHRI SUBHASH YADAV: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it has come to the notice of the Government that in Madhya Pradesh State, which is surrounded by other States, vehicular traffic of all these States crosses;

(b) whether it is also a fact that due to the single lane roads in black soil, the traffic jams up on most of the important routes particularly during the rainy season;

(c) whether Central Government propose to provide subsidy to Madhya Pradesh Government to improve the conditions of all the roads in that State; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI SITA RAM KESRI): (a) to (d) The State of Madhya Pradesh is connected with adjoining States through a number of roads. Among those roads, the Central Government is responsible for maintenance and development of National Highways only. The question of granting any subsidy for National Highways does not arise. All other roads are maintained and looked after by the State Government. In single-lane sections in black cotton soil, where traffic is heavy, some inconvenience to traffic is experienced. Widening of existing single-lane sections for National Highways is in progress in some stretches, while for others it is planned to be taken up in a phased manner subject to availability of resources.

Extension of term of Managing Director of TISCO

7404. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased to state:

(a) whether he is aware of the strictures passed by the Supreme Court against the Managing Director of the Tata Iron and Steel Co. Ltd. in the cases Nos. 300 and 301 of 1979; if so, facts in detail;

(b) whether it is a fact that the above strictures are on Criminal liability towards Government revenue;

(c) whether it is a fact that the Department of Company Affairs is considering extending the term of the TISCO Managing Director despite the strictures; and

(d) if so, steps taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

(c) and (d) The Department of Company Affairs, Ministry of Law, Justice and Company Affairs, has received an application from the Tata Iron and Steel Co. Ltd. seeking the Central Government's approval for the reappointment of the Vice Chairman and Managing Director of the Company and the same is under consideration in that Ministry.

Mutual transfers of lady teachers of Municipal Corporation of Delhi primary school

7405. SHRI CHINTAMANI JENA: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that certain mutual transfers of lady teachers of Municipal Corporation of Delhi primary school of Lawrence Road, Delhi took place in 1980;

(a) if so, grounds thereof;

(c) whether it is a fact that these mutual transfers were sought to avoid to become surplus in their respective schools in the event of non-availability of pupils, which created the problem for others to be transferred far away from their place of postings; and

(d) the remedial measures taken by Government to avoid such transfers in future?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) and (b). As reported by the Municipal Corporation of Delhi, transfers of some female teachers were made in 1980 on written requests from them and in accordance with the approved policy. Requests for mutual transfer are accepted as it helps the teachers to be posted conveniently.

(c) No, Sir.

(d) Does not arise.